उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या– H08568 /सी–5/142/OA N. 430/24 दिनांक 20-3-24
पंजीकृत

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi-110001

Sub: Submission of compliance report in compliance of order dated 18.01.2024 in the matter of O.A. no. 430/2023 Rajendra Singh Vs State of UP & Ors.

Sir,

In compliance of the order dated 18.01.2024 passed by this Hon'ble National Green Tribunal in O.A. no. 430/2023 Rajendra Singh Vs State of UP & Ors, the compliance report is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal and consideration.

Enclosure: As above.

Your's Sincerely

(Dr. Ram Karan)
Chief Environmental Officer,
Circle-5

Copy to:

1. Shri Pradeep Mishra, Advocate for UPPCB.
2. Law Officer-I, UPPCB, Lucknow.
3. Regional Officer, UPPCB, Raebareli.

Chief Environmental Officer,
Circle-5

Scanned with OKEN Scanner

क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
सी–ब्लाक, इन्दिरा नगर, आवास विकास कालोनी
रायबरेली–229001 (उ0प्र0)

पत्रांक– 821/ 011- 430/2023/2023-24   दिनांक– 04/3/24

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–5),
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित वाद ओ0ए0 संख्या–430/2023 राजेन्द्र सिंह बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक–18.01.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित वाद ओ0ए0 संख्या–430/2023 राजेन्द्र सिंह बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक–18.01.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। पारित आदेश के अनुपालन में जिलाधिकारी महोदया, सुल्तानपुर द्वारा गठित संयुक्त कमेटी द्वारा ईंट भट्ठे मैसर्स महालक्ष्मी ईंट भट्ठा, ग्राम–दरियापुर (लहुरेपुर), जगदीशपुर, पो0–वल्लीपुर, थाना व तह0–बल्दीराय, जनपद–सुल्तानपुर का संयुक्त निरीक्षण दिनांक–07.02.2024 को किया गया। संयुक्त कमेटी की जांच आख्या आपके स्तर से रजिस्ट्रार जनरल मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली को प्रेषित किए जाने हेतु संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है।

संलग्नक–यथोपरि।

भवदीय

(प्रदीप कुमार विश्वकर्मा)
क्षेत्रीय अधिकारी
04/03/24

प्रतिलिपिः–मुख्य विधि अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी
04/03/24

O/C
02/03/24

via mail
ND/Ex

12/03/24

Scanned with OKEN Scanner

मैसर्स महालक्ष्मी ईंट भट्ठा (प्रोपराईटर श्रीमती सुन्दरकली), ग्राम–दरियापुर (लहुरेपुर), जगदीशपुर, पो0–वल्लीपुर, थाना व तह0–बल्दीराय, जनपद–सुल्तानपुर के विरूद्ध मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित वाद ओ0ए0 संख्या–430/2023 राजेन्द्र सिंह बनाम स्टेट ऑफ यू0पी0 व अन्य में दिनांक–18.01.2024 को पारित आदेश के सन्दर्भ में संयुक्त कमेटी की जाँच आख्या।

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–430/2023 राजेन्द्र सिंह बनाम स्टेट ऑफ उ0प्र0 व अन्य में मा0 अधिकरण द्वारा पारित आदेश दिनांक–18.01.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। जो कि मैसर्स महालक्ष्मी ईंट भट्ठा, लहुरेपुर, वल्लीपुर, मैसर्स मां वैष्णों ब्रिक फील्ड, रामनगर, एवं मैसर्स आदर्श ईंट उद्योग, रसूलपुर, जनपद–सुल्तानपुर से सम्बन्धित है। जिसके सुसंगत अंश निम्नवत हैं–

"................ 3. As per the said report second and third brick kiln have been closed down and only first brick kiln M/s Mahalaxmi Int Udyod, Luherpur Vallipur Village has the CTO valid upto 31.07.2025. At the time of inspection, the same was not found to be operational. Hence, the Joint Committee is directed to carry out the fresh inspection of M/s Mahalaxmi Int Udyod, Luherpur Vallipur Village in the first week of February, 2024 and file fresh report before the Registrar General of the Tribunal. If found necessary the matter will be listed for consideration before the bench.

4. The O.A. No. 430/2023 is accordingly disposed of."

माननीय अधिकरण द्वारा पारित आदेश के अनुसार प्रकरण में पूर्व पारित आदेश दिनांक–12.10.2023 के अनुपालन में उपरोक्त वर्णित तीन ईंट भट्ठों की संयुक्त जांच हेतु जिलाधिकारी महोदया, सुल्तानपुर द्वारा पत्र संख्या–651/मा0 रा0ह0अधिकरण/आदेश अनुपालन/23 दिनांक–16 दिसम्बर, 2023 के माध्यम से गठित संयुक्त समिति द्वारा मैसर्स महालक्ष्मी ईंट भट्ठा, ग्राम–दरियापुर (लहुरेपुर), पो0–वल्लीपुर, थाना व तह0–बल्दीराय, जनपद–सुल्तानपुर का पुनः निरीक्षण कर Fresh Report प्रेषित करने हेतु आदेश पारित किया गया है।

उपरोक्तानुसार गठित संयुक्त कमेटी द्वारा ईंट भट्ठे मैसर्स महालक्ष्मी ईंट उद्योग, ग्राम–दरियापुर (लहुरेपुर), जगदीशपुर, पो0–वल्लीपुर, थाना व तह0–बल्दीराय, जनपद–सुल्तानपुर का पुनः संयुक्त निरीक्षण दिनांक–07.02.2024 को किया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री राहुल जायसवाल उपस्थित रहे। निरीक्षण के समय ईंट भट्ठा संचालन में नहीं पाया गया। ईंट भट्ठे पर पथाई एवं कच्ची ईंट भराई का कार्य होता पाया गया। निरीक्षण आख्या निम्नवत है–

(i) सन्दर्भित ईंट उद्योग सुल्तानपुर शहर से लगभग 25 किमी0 दूर हलियापुर–कुड़वार मार्ग पर स्थित वल्लीपुर चौराहे से लगभग 3.0 किमी0 की दूरी पर स्थित ग्राम–लहुरंपुर, जगदीशपुर में स्थापित है। ईंट भट्ठे का अक्षांश, देशान्तर क्रमशः 26.416692, 81.928372 है।

(ii) अभिलेखों के अनुसार ईंट भट्ठे की स्थापना वर्ष 1998–99 में की गयी थी। ईंट भट्ठे की स्थापित क्षमता 22 पाया लगभग 25000 ईंट/दिन उत्पादन की है। ईंट भट्ठे में गैसीय उत्सर्जकों के निरतारण हेतु भूतल से लगभग 115 फीट ऊँची चिमनी स्थापित पायी गयी। निरीक्षण के समय चिमनी से सम्बद्ध ट्रेन्च में कच्ची ईंटें भरी हुई पायी गयी।

(iii) निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा ईंट भट्ठे का वित्तीय वर्ष 2023–24 का जिला पंचायत का लाइसेन्स शुल्क तथा खनन विभाग का विनियमन शुल्क जमा होने सम्बन्धी साक्ष्य प्रस्तुत किए गए।

Scanned with OKEN Scanner

(iv) ईंट भट्ठे की चिमनी से चारों दिशाओं की स्थिति के अनुसार ईंट भट्ठा की चिमनी से पूरब दिशा में लगभग 1.0 किमी0 की दूरी पर ग्राम–पूरे भोला तिवारी की आबादी लगभग 25–30 घर (लगभग 125–150 व्यक्ति), पश्चिम दिशा में लगभग 430 मीटर की दूरी पर ग्राम–रैनापुर की आबादी लगभग 20–25 घर (लगभग 100–125 व्यक्ति), उत्तर दिशा में लगभग 350 मीटर की दूरी पर ग्राम–जगदीशपुर की आबादी लगभग 40–45 घर (लगभग 200–225 व्यक्ति) तथा दक्षिण दिशा में लगभग 350 मीटर पर ग्राम–लहुरेपुर की आबादी लगभग 40–45 घर (लगभग 200–225 व्यक्ति) स्थित है।

(v) सन्दर्भित ईंट भट्ठे को क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, रायबरेली से संचालन हेतु नियमानुसार सहमति (जल/वायु) 31.07.2025 तक की अवधि हेतु निर्गत है। ईंट भट्ठा द्वारा निर्गत सहमति की शर्तों की अनुपालन आख्या के क्रम में चिमनी की अनुश्रवण आख्या दिनांक–05.05.2021 व दिनांक–05.06.2023 उपलब्ध करायी गयी है। जो मानकों के अनुरूप है। निरीक्षण के समय ईंट भट्ठा स्थल तत्समय प्रभावी जिला पंचायत की उपविधियों के अनुरूप पाया गया।

उपरोक्तानुसार अवगत कराना है कि ईंट भट्ठे की स्थापना निरीक्षण के समय उपस्थित ईंट भट्ठा प्रतिनिधि के अनुसार वर्ष 1998–99 में की गयी थी। तत्समय ईंट भट्ठा जिला पंचायत की उपविधियों के अनुसार स्थापित किया जाना प्राविधानित था। ईंट भट्ठे के संयुक्त निरीक्षण के समय ईंट भट्ठा स्थापना स्थल तत्समय प्रभावी जिला पंचायत की उपविधियों के अनुरूप पाया गया। वर्तमान में ईंट भट्ठे को संचालन हेतु राज्य प्रदूषण नियन्त्रण बोर्ड से सहमति (जल/वायु) 31.07.2025 तक की अवधि हेतु निर्गत है। निरीक्षण के समय ईंट भट्ठा फुंकाई में नहीं पाया गया। ईंट भट्ठे पर केवल ईंट पथाई एवं कच्ची ईंट भराई का कार्य होता पाया गया।

(मनीष त्रिपाठी) वैज्ञा0 सहा0 उ0प्र0 प्र0 नि0 बोर्ड रायबरेली	(प्रदीप कुमार विश्वकर्मा) क्षेत्रीय अधिकारी उ0प्र0 प्र0 नि0 बोर्ड रायबरेली	(सिद्धार्थ शंकर पाण्डेय) जिला खान अधिकारी सुल्तानपुर	(हरिओम नारायण चन्द) अपर मुख्य अधिकारी जिला पंचायत, सुल्तानपुर	(विदुषी सिंह) उप जिलाधिकारी तह0–बल्दीराय, सुल्तानपुर

Scanned with OKEN Scanner

4

Item No.19 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No.430/2023

Rajendra Singh Applicant

Versus

State of Uttar Pradesh Respondent

Date of hearing: 18.01.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD EXPERT MEMBER

Applicant: None for the applicant.

Respondent: Mr. Arvind Kumar Advocate for UPPCB. (Through VC)

Application is registered based on a letter petition received by E-mail

ORDER

1. The original application, registered on the basis of the letter petition, raises the issue of operation of the three brick kilns namely M/s Mahalaxmi Int Udyod, Luherpur Vallipur Village, M/s Shivam Brickfield Ramnagar and M/s A.B.R Int Bhatta Rasulpur, District Sultanpur, Uttar Pradesh in violation of environmental norms, without CTE and CTO from the UPPCB.

2. On the direction of the Tribunal the Joint Committee was constituted on 01.08.2023 and report has been filed on 12.01.2024 disclosing as under:-

"X X X X

Scanned with OKEN Scanner

> *3. Above said Joint Committee has inspected the all 03 Brick Kilns on 30.12.2023, in which 01 Brick Kilns M/s Mahalaxmi Ent Bhatta, Village-Dariyapur (Luharepur), Post-Vallipur, District-Sultanpur was found not in operation and having valid CTO under Air/Water Act which is valid up to 31.07.2025. Other 02 Brick Kilns M/s Maa Vaishno Brick Field (Shri Shivam Jaisawal, Partner), Village Ramnagar, Post-Saraiya Mafi, District-Sultanpur and M/s Adarsh Ent Udyog (ABF), Village-Rasulpur, Post-Vallipur, District-Sultanpur were found closed in compliance of the closure order issued by UPPCB. A copy of the all Joint Committee Inspection Reports dated 04.01.2024 along with photograph are being attached as Annexure No.-2, 3 & 4 to this Response....."*

3. As per the said report second and third brickkiln have been closed down and only first brick kiln M/s Mahalaxmi Int Udyod, Luherpur Vallipur Village has the CTO valid upto 31.07.2025. At the time of inspection, the same was not found to be operational. Hence, the Joint Committee is directed to carry out the fresh inspection of M/s Mahalaxmi Int Udyod, Luherpur Vallipur Village in the first week of February, 2024 and file fresh report before the Registrar General of the Tribunal. If found necessary the matter will be listed for consideration before the bench.

4. The O.A. No. 430/2023 is accordingly disposed of.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 18th, 2024
AG

Scanned with OKEN Scanner

कार्यालय जिलाधिकारी, सुल्तानपुर

पत्रांक 651 /मा0 रा0ह0अधिकरण/ आदेश अनुपालन/23 दिनांक/6 दिसम्बर,23

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–430/2023 राजेन्द्र सिंह बनाम स्टेट ऑफ उ0प्र0 व अन्य में मा0 अधिकरण द्वारा पारित आदेश दिनांक–12.10.2023 के अनुपालन के सम्बन्ध में।

1. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, रायबरेली।
2. अपर मुख्य अधिकारी, जिला पंचायत, सुल्तानपुर।
3. उप जिलाधिकारी, बल्दीराय, सुल्तानपुर।
4. जिला खान अधिकारी, सुल्तानपुर।

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–430/2023 राजेन्द्र सिंह बनाम स्टेट ऑफ उ0प्र0 व अन्य में मा0 अधिकरण द्वारा पारित आदेश दिनांक–12.10.2023 का सन्दर्भ ग्रहण करने का कष्ट करें। जो कि मैसर्स महालक्ष्मी ब्रिक फील्ड, ग्राम–लहुरेपुर, मैसर्स शिवम ब्रिक फील्ड, ग्राम–रामनगर, एवं मैसर्स ए0बी0आर0 ईंट भट्ठा ग्राम–रसूलपुर, जनपद–सुल्तानपुर से सम्बन्धित है। जिसके सुसंगत अंश निम्नवत हैं–

"................. 2. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh, (2) District Magistrate, Sultanpur, (3) UPPCB, (4) M/s Maha Laxmi Ent Bhat, proprietor (Smt Sunder Kali) Village Dariyapur (Luhrepur, Jagdishpur) Post office Vallipur, Police Station and Tehsil Baldirai, District Sultanpur, (5) M/s Ma Vaishno Brick Field partner (Shri Shivam Jaiswa), Village Ram Nagar, Saraiamafi, Police Station Dhanpatganj, Tehsil Baldirai, District Sultanpur and (6) M/s Adarsh Ent Udhyog proprietor (Smt Kaushalya Devi), Village Rasulpur, Post office Vallipur, Police Station and Tehsil Baldirai, District Sultanpur, who stand impleaded as respondents No. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application.

3. The Registry is directed to issue notices to respondents No. 1 to 6 requiring them to file their reply/response within three months at judicial ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

4. Notice be served on respondents no. 4 to 6 through the District Magistrate, Sultanpur and for this purpose notice issued to the Project Proponent be sent to the District Magistrate, Sultanpur by E-mail for getting service of the same effected on them and sending his report in this regard.

5. List for further consideration on 18.01.2024......."

उक्त के क्रम में अवगत हो कि प्रकरण में मा0 अधिकरण द्वारा पूर्व में पारित आदेश दिनांक–01.08.2023 के क्रम में पत्र दिनांक–10.08.2023 के माध्यम से समिति का गठन किया गया था। उक्त गठित समिति द्वारा वर्णित ईंट भट्ठों की संयुक्त जांच कर आख्या मा0 अधिकरण को दिनांक–10.10.2023 को प्रेषित की जा चुकी है। तत्क्रम में मा0 अधिकरण द्वारा वाद में पुनः दिनांक–12.10.2023 को पारित आदेश के क्रम में आपको निर्देशित किया जाता है कि वर्णित ईंट भट्ठों की जांच संयुक्त रूप करने एवं नियमानुसार आवश्यक कार्यवाही करते हुए अनुपालन आख्या अधोहस्ताक्षरी को 01 सप्ताह के अन्दर उपलब्ध कराना सुनिश्चित करें। जिससे की कृत कार्यवाही सम्बन्धी आख्या मा0 अधिकरण को ससमय प्रेषित की जा सके।

(कृतिका ज्योत्स्ना)
जिलाधिकारी,
सुल्तानपुर।

Scanned with OKEN Scanner

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 26/09/2020

Ref No. - 100954/UPPCB/Raebareli(UPPCBRO)/CTO/air/SULTANPUR/2020

To,

Shri SUNDAR KALI
M/s MAHA LAXMI ENT BHATTA
VILL DARIYAPUR POST VALLIPUR SULTANPUR U.P,SULTANPUR,227812
SULTANPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MAHA LAXMI ENT BHATTA

Reference Application No. 9251815 Dated : 26/09/2020

With reference to the application for consent for emission of air pollutants from the plant of M/s MAHA LAXMI ENT BHATTA. under Air Act 1981.. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .

2. This consent is valid for the period from 09/08/2020 to 31/07/2025 .

3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Amit Mishra

Regional officer

Enclosed : As above

(condition of consent):

Copy to: Chief Environment Officer (5), UP, Pollution control board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow.

Amit Mishra

Regional officer

Scanned with OKEN Scanner

Dated : 26/09/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 25000 brick/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details

S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Brick Stack	coal/agricultur e residue 4.0 ton/day	1	Particulate Matter	115 Feet above ground level

3(c) The emissions by various stacks into the environment should be as per the norms of the Board.

Emission Quality Details Detail

S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	as per CPCB norms

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory.
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself.
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitering report should be submitted.

Specific Conditions:

Scanned with OKEN Scanner

On the basis of observations made in inspection report of M/s MAHA LAXMI ENT BHATTA. VILL DARIYAPUR POST VALLIPUR SULTANPUR U.P.SULTANPUR recommended for grant of conditional consent (Air) with following special conditions:-

1- Brick kiln shall ensure adequate plantation and proper green belt around the premises.
2- Brick kiln shall obtain prior approval before making any modification in product/process/fuel/plant machinery. Failing which consent would be deemed rejected.
3- Brick kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
4- Brick kiln should fully comply the conditions mention in environmental CLEARANCE.
5- Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc.
6- Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
7- Brick kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
8- The brick kiln should ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22-07-2009 issued under Environment (Protection) Rules, 1986.
9- The brick kiln should comply the notification issued under the Environment (Protection) Act, 1986
10- The brick kiln should installed lighting arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lighting attack.
11- Compliance report of this consent order must be sent to this office within two months.
12- Ash content should be used for low lying land filling in a scientific manner.
13- The brick kiln should regularly operate and maintain Air Pollution Control System (APCS) so that it meet stipulated emission standard.
14- Stack emission monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the brick kiln and submit monitoring report to the Board within two months.
15- Proposal of Zig-zag technology should be submitted as earliest with time bound program.
16- The Brick Kiln should be paved with the bricks to minimize the fugitive dust emissions from the Brick Kiln operations.
17- The Brick kiln fine dust not to accumulate all around the Brick kilns.
18- This consent will be automatically rejected on receiving of any complaint against brick kiln.
Please note that consent to operate will be revoked, in case of non compliance to any of the above mentioned conditions, Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions in One month in this office. Ensure to submit the regular compliance report otherwise the Consent to operate will be revoked.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Amit Mishra
Regional officer

Scanned with OKEN Scanner

GSTIN:09AARFG5353[illegible]

Global Environmental Consultancy And Research Centre

2/390 A,Vibhav Khand,Gomti Nagar, Lucknow-226010
An ISO 9001:2015, OHSAS 18001:2007, ISO 14001:2015 Certified Laboratory
Accredited by NABL
Mob:+91-9454278891, 7607377997, 8960040004, 8299682829 E-mail:infogecrc@gmail.com

TEST REPORT
(Source Emission)

Report No. GECRC/ST/23/06/05/001

Reporting Date: 05.06.2023

Name & Address of Party	M/s. MAHALUXMI ENTHHATTA Vill- Dariyapur, Post-Wallipur Distt- Sultanpur (U.P.)		
Client Representative (Name & Designation)	-	Sample Description	Brick Kilns Stack (16500 Bricks per day)
Sample Collected by (Name & Designation)	Sampling Staff	Sample Number	GECRC/ST/23/05/30/001
		Format No.	7.5 F-03
		Party Ref. No	-
Date of Sampling & Time	30.05.2023 & 13:30	Receipt Date	30.05.2023
Sampling Location & Code	Brick Kilns	Latitude	-
Sampling Duration (Minutes)	40	Longitude	-
Operating Schedule (Hrs./day)	As per requirement	Stack attached to	Brick Kilns
Scope of Monitoring	Environment Monitoring	Diameter of Stack	1.4 mtr.
Purpose of Monitoring	Compliances Requirement	Make of Stack	BCC
Control measure if any	Gravity settling chamber	Height of Stack	38 mtr.
Meteorological Condition	Clear Sky	(i) From the Source of emission	Brick Kilns
Operating condition at the time of sampling	Clear	(ii) From roof level	-
Instrument code	GECRC/EQP/05	(iii) From Ground Level	-
Instrument calibration status	Calibrated	Type of fuel used	Coal
Ambient Temperature - Ta (°C)	39	Flow rate of PM (LPM)	23
Temperature of Stack Gases - Ts (°C)	124.7	Flow rate of Gas (LPM)	02
Velocity of Stack Gases (m/ sec.)	4.9	Sampling condition	Isokinetic
Volumetric Flow (NM₃/ Hr.)	22895.5	Protocol used	IS: 11255& CPCB Guidelines
Parameter Required	Particulate Matter (PM)		

RESULTS

S. No.	Parameters	Test Method /Protocol	Unit	Results	Standards*
1.	Particulate Matter (PM)	IS: 11255 (Part-1)	mg/Nm³	567.2	750

*Environment Protection Rules 1986 Schedule I S. No. 70, Page No.-459 Boiler (Small)

Checked by: Neha

Authorized Signatory

Name: Raj Kumar
Designation: Technical Manager

****End of the Report****

Note:
1. This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
2. The sample will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified.
3. Any discrepancy in test result should be reported within 15days.
4. The above Results are related to the tested Sample Only.

Scanned with OKEN Scanner

TEST REPORT

STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer	M/S MAHALU... ENTERPRISES VILL DARIYAPUR POST ... DISTT SULTANPUR (U.P.)
Date Of Sampling	01.05.2021
Analysis Start Date	03.05.2021
Analysis End Date	05.05.2021
Duration Of Sampling	: 60 MIN
Sample ID No	: 1057.20
Sampling Done By	: ETS STAFF
Sampling Method	ETS/STP/ STACK-01
Stack Attached To	: BRICK KILNS
Capacity Of Stack	16000.0 BRICK PER DAY TRENCH ...
Quantity Of Fuel Used	7.0 TPD
Type Of Fuel Used	: COAL
Stack Height Above Ground	30.0 MTR
Stack Dia At The Samplig Port	1400.0 MM
Material Of Construction	RCC
Attached APCS	GRAVITY SETTLING CHAMBER
Normal Operating Schedule	: AS PER REQUIRMENT
Ambient Temperature	37.0 °C
Flue Gas Temperature	120.0°C
Velocity Of Flue Gases	: 2.45 MTR /SEC

S. No	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters (PM)	mg/Nm³	400.0	750.0	IS: ...35 (Part 1)

****End of Test Report****

FOR ENVIRO TECH SERVICES

CHECKED BY

AUTHORIZED SIGNATORY

Format No ETS/LAB 7R 09 Issue No 05 Date 01.04.2019 Amd No 02 Date ...

Scanned with OKEN Scanner